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MADHYA PRADESH ACT

No. 18 of 1958

THE INDIAN STAMP (MADHYA PRADESH AMENDMENT) ACT, 1958

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MADHYA PRADESH ACT

(No. 18 of 1958)¹

THE INDIAN STAMP (MADHYA PRADESH AMENDMENT) ACT, 1958

(Received the assent of the Governor on the 17th July, 1958; assent first published in the "Madhya Pradesh Gazette" on the 1st August, 1958.)

An Act further to amend the Indian Stamp Act, 1899 (II of 1899), in its application to the State of Madhya Pradesh.

Be it enacted by the Madhya Pradesh Legislature in the Ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Indian Stamp (Madhya Pradesh Amendment) Act, 1958. Short title and commencement.

(2) It shall come into force on such date² as the State Government may, by notification, direct.

2. The following amendments shall be made in the Indian Stamp Act, 1899 (II of 1899) in its application to the State of Madhya Pradesh in so far as it relates to matters with respect to which the State Legislature has power to make laws, namely :— Amendment of Central Act.

(a) in sub-section (1) of section 4 and in the proviso to section 6 for the words "one rupee and eight annas," the words "one rupee and fifty naye paise," shall be substituted;

(b) in clause (a) of section 11 and in clause (c) of the proviso to sub-section (3) of section 32, for the words "one anna or half an anna," the words "ten naye paise or five naye paise" shall be substituted;

(c) in sub-section (1) of section 31 for the words "eight annas," the words "fifty naye paise" shall be substituted;

(d) in section 53 and 54 for the words "one anna," the words "six naye paise" shall be substituted;

(e) in clause (b) of section 69 for the words and brackets "one anna (or half an anna)," the words and brackets "ten naye paise (or five naye paise)" shall be substituted;

(f) in section 78 for the words "four annas," the words "twenty five naye paise" shall be substituted;

(g) in Schedule I-A,—

(i) except in clauses (a) and (b) of article 5 and in articles 27 and 62, for the words mentioned in column (1) of the table below wherever occurring, whether in conjunction with any other words or otherwise, the words mentioned in the corresponding entries in column (2) thereof shall be substituted, namely :—

TABLE

(1)	(2)
One and a half annas	Fifteen naye paise.
one and a half annas	fifteen naye paise.
Two annas	Fifteen naye paise.
two annas	fifteen naye paise.

1. For Statement of Objects and Reasons (in English) see "Madhya Pradesh Gazette" Extraordinary, dated 7th April 1958, page 524 and (in Hindi) 523. For proceedings in Assembly see Madhya Pradesh Vidhan Sabha Proceedings 1958, Volume III pages 2769 to 2786.
2. 1st October 1958, see Govt. of M.P., S.R. Department Notification No. 61-V-S.R., dated the 26th August 1958, published in the "Madhya Pradesh Gazette", dated the 12th September 1958, Part I at Page 878.

(1)

Three annas
three annas
Four annas
four annas
Five annas
five annas
Six annas
six annas
Eight annas
eight annas
Ten annas
ten annas
Twelve annas
twelve annas

(2)

Twenty naye paise.
twenty naye paise
Twenty-five naye paise
twenty-five naye paise.
Thirty-five naye paise
thirty-five naye paise
Forty naye paise
forty naye paise
Fifty naye paise
fifty naye paise
Sixty-five naye paise
sixty-five naye paise
Seventy-five naye paise
seventy-five naye paise

(ii) in article 6 —

(a) for paragraphs (i), (ii) and (iii) of sub-clause (a) and for sub-clause (b) of clause 2, the following paragraphs and sub-clause shall be substituted, namely —

			"If drawn singly	If drawn in set of two for each part of the set	If drawn in set of three for each part of the set
			Rs. np.	Rs. np.	Rs. np.
(i)	when the amount of the loan or debt does not exceed Rs. 100		0 25	0 15	0 10
(ii)	when the amount of the loan or debt exceeds Rs. 100 but does not exceed Rs. 200.		0 40	0 25	0 10
(iii)	when it exceeds—				
	Rs.	Rs.			
	200 but does not exceed	400	0 75	0 35	0 25
	400 -Do-	600	1 10	0 60	0 35
	600 -Do-	800	1 50	0 75	0 50
	800 -Do-	1,000	1 85	1 00	0 60
	1,000 -Do-	1,200	2 25	1 10	0 75
	1,200 -Do-	1,600	3 00	1 50	1 00
	1,600 -Do-	2,500	4 50	2 25	1 50
	2,500 -Do-	5,000	9 00	4 50	3 00
	5,000 -Do-	7,500	13 35	6 75	4 50
	7,500 -Do-	10,000	18 00	9 00	6 00
			If drawn singly	If drawn in set of two for each part of the set	If drawn in set of three for each part of the set
	Rs.	Rs.	Rs. np.	Rs. np.	Rs. np.
	10,000 but does not exceed	15,000	27 00	13 50	9 00
	15,000 -Do-	20,000	36 00	18 00	12 00
	20,000 -Do-	25,000	45 00	22 50	15 00
	25,000 -Do-	30,000	54 00	27 00	18 00
	and for every additional Rs. 10,000 or part thereof in excess of Rs. 30,000		18 00	9 00	6 00

(b) if such loan or debt is repayable not more than three months from the date of such instrument—

	Rs.	np.	Rs.	np.	Rs.	np.
(i) when the amount of the loan or debt does not exceed Rs. 100.	0	15	0	10	0	5
(ii) when the amount of the loan or debt exceeds Rs. 100 but does not exceed Rs. 200.	0	20	0	15	0	5
(iii) when it exceeds—						
	Rs.		Rs.			
200 but does not exceed 400		400	0	40	0	15
400 -Do- 600		600	0	55	0	20
600 -Do- 800		800	0	75	0	25
800 -Do- 1,000		1,000	0	95	0	30
1,000 -Do- 1,200		1,200	1	15	0	40
1,200 -Do- 1,600		1,600	1	50	0	50
1,600 -Do- 2,500		2,500	2	25	1	75
2,500 -Do- 5,000		5,000	4	50	2	50
5,000 -Do- 7,500		7,500	6	70	3	25
7,500 -Do- 10,000		10,000	9	00	4	00
10,000 -Do- 15,000		15,000	13	50	6	75
15,000 -Do- 20,000		20,000	18	00	9	00
20,000 -Do- 25,000		25,000	22	50	11	25
25,000 -Do- 30,000		30,000	27	00	13	50

and for every additional Rs. 10,000 or part thereof in excess of Rs. 30,000 9 00 4 50 3 00;” and

(iii) in paragraph (ii) of article 33, in column (2) for the letters and figures “Rs. 13-5-0” the letters and figures “Rs. 13.35 np.” shall be substituted.

3. The stamps denoting the fees chargeable under this Act in old denominations shall continue to be valid for a period of six months from the date of commencement of the Indian Stamps (Madhya Pradesh Amendment) Act, 1958 (18 of 1958) to the same extent to which they would have been valid, if the said Act had not been passed.

Continuance of stamps of old denominations.